

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 7803/2019

[Arising out of impugned final judgment and order dated 11-10-2018 in CRLA No. 3910/2006 passed by the High Court of Judicature at Allahabad]

THE STATE OF UTTAR PRADESH

PETITIONER(S)

VERSUS

MAHAVIR & ANR.

RESPONDENT(S)

Date : 12-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL

HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. SR Singh, Sr. Adv.
Mr. Ankur Prakash, AOR

For Respondent(s) Mr. Rakesh Kumar-i, AOR

Mr. Raman Yadav, Adv.
Ms. Ruchi Mandal, Adv.
Mr. Syed Mehdi Imam, AOR
Mr. Yagyawalkya Singh, Adv.
Mr. Priyam Kaushik, Adv.
Mr. R. S. Yadav, Adv.

UPON hearing the counsel the court made the following
O R D E R

1. Leave granted.
2. List for hearing in due course.

(Ram Subhag Singh)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS